

STATEMENT**Export of Computers & Allied Products**

(Value : Rs. in lakhs)

	1984		1985		1986	
	Qty.	Value	Qty.	Value	Qty.	Value
Computers	2	3.10	15	38.70	47	197.47
Allied Products	-	85.00	-	31.00	-	202.00
Software	-	2401.90	-	2799.30	-	4200.00

Suspension of Government Servants on Dowry Charges

4845. SHRI PRAKASH V. PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether Government have made some amendments in rules to ensure that if an FIR is lodged against a Government Servant charging him of bride burning he will be suspended forthwith till he is cleared by the Court;

(b) how many Government employees in Ministry of Personnel have been proceeded against so far from 1985-86 onwards; and

(c) the percentage of Government employees vis-a-vis others in bride burning cases that have come to Government's notice in Delhi so far?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) Instructions have been issued on 22.6.87 to all Ministries/Departments that as soon as a government servant is arrested in connection with

the registration of a dowry death case under Section 304-B of the Indian Penal Code, he should be placed under suspension. Even if he is not arrested, the Government servant shall be placed under suspension immediately on submission of a police report to the Magistrate, if the report *prima facie* indicates that he was involved in a case of dowry death.

(b) No Government servant in the Ministry of Personnel, Public Grievances and Pensions proper has been proceeded against in a bride burning case.

(c) 1.3% in 1985 and 1% in 1986.

NABARD Scheme for Tea Plantation

4846. SHRI H.N. NANJE GOWDA:
SHRI G.S. BASAVARAJU:

Will the Minister of FINANCE be pleased to state:

(a) whether National Bank for Agriculture and Rural Development propose to aid financially the tea extension programme;

(b) if so, the schemes/programmes

envisaged for the purpose;

(c) whether any ambitious scheme for tea plantation has been prepared; if so, the details thereof;

(d) whether NABARD propose to finance the scheme; if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). National Bank for Agriculture and Rural Development (NABARD) provides refinance to the banks under schemes sanctioned for development of tea-plantation including tea extension programmes. The schemes prepared and submitted to NABARD by the banks for financing the development of the tea to NABARD by the banks for financing the development of the tea plantation are sanctioned by NABARD subject to technical and financial norms/parameters and other relevant factors.

(c) to (e). Tea Board had prepared an interest subsidy scheme for revitalising the Darjeeling Tea Gardens which envisaged extension of tea area by about 2000 hectares, replanting/replacement of old and uneconomic area of about 4500 hectares and rejuvenating in about 3000 hectares over a period of ten years commencing from 1983. NABARD has extended refinance facility to the extent of 1.92 crores under this scheme to the financing banks.

Loss/Profit from Orissa Rare Earths Plant

4847. SHRIMATI JAYANTI PATNAIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Rare Earths plant at

Gopalpur in Orissa has been running at a loss;

(b) if so, since when and the reasons therefor; and

(c) the measures adopted by Government to avoid the factors responsible for the losses of the plant?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) Yes, Sir.

(b) The plant has gone into commercial production only in October, 1986. Due to problems normally encountered during initial operations of new plants and some unforeseen technical problems, the plant has not been able to attain the designed production capacity.

(c) Some modifications and additions to equipment are being carried out to overcome the constraints in achieving the desired level of production.

Rationalisation of Duty Structure on Drugs

4848. SHRI RAJ KUMAR RAJ: Will the Minister of FINANCE be pleased to state:

(a) whether customs duty is more on inputs which go into the production of bulk drugs at basic stages;

(b) if so, details thereof;

(c) whether Government propose to reduce customs duty on such inputs which attract high rates of duty and rationalise the duty structure on drugs;